

> ITEM NO.9

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 32757/2009

M/S MEKASTER TELEMATICS LTD.

Petitioner(s)

VERSUS

M.D., PRADESHIYA INDUS.&INV.CORP.LD.&ORS.
(with appln. (s) for directions)

Respondent(s)

Date : 29/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rajesh Srivastava, Adv.

For Respondent(s)

Mr. Ajay Sharma, Adv.

Mr. Deepak Gupta, Adv.
Mr. Himanshu Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent No. 5 and he shall also take appropriate steps for the service of notice to him within the same period. Dasti in addition is permitted to be served.

List again on 14.12.2015.

Signature Not Verified

Digitally signed by

Madhu Grover
Date: 2015.09.30
14:49:39 SCT

(M K HANJURA)

Registrar

MG
Reason: